

MONDAY, THE 28TH DAY OF SEPTEMBER 2026

CON.CASE(C) No. 2097 of 2026

MINORITY INDIANS PLANNING AND VIGILANCE COMMISSION TRUST

VS

SHRI. JATIN CHOPRA & OTHERS

ADVS FOR PETITIONER/S:

SRI.ANAND B. MENON, SHRI.AZHAR ASSEES, SRI.P.A.MOHAMMED
ASLAM

ADVS FOR RESPONDENT/S:

SHRI.DAYASINDHU SHREEHARI N.S., SENIOR PANEL COUNSEL,
GOVERNMENT PLEADER, SHRI.K.N.ABHILASH

Soumen Sen, C.J. & Syam Kumar V.M., J.

I.A.No.2 of 2026 in Con. Case (C) No.2097 of 2026
&
Con. Case (C) No.2097 of 2026

Dated this the 28th day of September, 2026

Appearance:

For the Petitioner	: Mr.Haris Beeran for Mr.Azhar Assees
For the Respondents	: Mr.P.Sreekumar, ASGI assisted by Mr.Dayasindhu Sreehari N.S., Senior Panel Counsel Mr.Sunil Nair Palakkad for Mr.K.N.Abhilash – SC for R3 Mr.P.A.Mohammed Shah, Additional AG Assisted by Mr.P.M.Saneer, Spl.G.P.

Soumen Sen, C.J.

Mr.Renjith D. IAS, Director, Backward Classes Development Department, Government of Kerala, Thiruvananthapuram is present in person with an affidavit.

2. The said alleged contemnor has stated that he is the head of Department of the Directorate and is entrusted with the implementation of the schemes and programmes formulated by the Government for the educational, social

and economic advancement of backward classes. It is stated that the decisions on the conduct of a socio-economic or caste survey, on the use of any data received, and on the revision of the State list of Other Backward Classes are taken by the Government in the Backward Classes Development Department as the Administrative Department, in consultation with the Commission as required by Section 11(2) of the Kerala State Commission for Backward Classes Act, 1993. The Director has no independent authority to order such a survey to decide upon the use of SECC-2011 data, or to revise the State list.

3. The deponent has also referred to paragraph 45 of the judgment wherein the Union and the State Governments were directed to finalise the report and submit the same to the Commission, and thereafter, to evaluate it and submit recommendations to the State Government.

4. In view of the aforesaid, it is necessary to implead the Secretary to Government, Department of Backward Classes Development, Government Secretariat,

Thiruvananthapuram, Kerala. In fact, the petitioner has filed I.A.No.2 of 2026 seeking impleadment of the said Secretary as an additional respondent.

5. I.A.No.2 of 2026 is allowed.

6. In view of the aforesaid, Dr.Veena N. Madhavan (IAS), Secretary to Government, Department of Backward Classes Development is impleaded as an additional respondent. The added respondent shall file an affidavit disclosing the steps so far taken for conducting the socio-economic caste survey, within a period of four weeks from today, upon prior service of a copy thereof on the learned counsel for the petitioner and the other appearing respondents within a period of four weeks from date.

7. The matter shall be listed on 5th November 2026.

8. Personal appearance of the second respondent is dispensed with for the time being.

9. The learned counsel for the petitioner has referred to the Government Order G.O.Ms.No.18 dated 10th October, 2024, issued by the Chief Secretary to the

Government of Telangana, to demonstrate that the Government of Telangana has taken up a comprehensive door to door household survey (Socio, Economic, Educational, Employment, Political, and Caste Survey) of the State so as to plan and implement various Socio, Economic, Educational, Employment and Political opportunities for the amelioration of Backward Classes, SC and ST citizens of the State and other weaker sections of the State.

10. We request the learned Additional Advocate General to look into the said Government Order and if necessary, consider whether a similar order is required to be issued for implementation of the order passed by this Court.

Sd/-
Soumen Sen
Chief Justice

Sd/-
Syam Kumar V.M.
Judge